

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The Union Public Service Commission advertisements regarding posts to be filled by competitive examinations and by selection through interviews are published in certain newspapers printed in the English and Indian Languages and issued from important cities of India. The Commission do not send advertisements to any mofussil newspapers as such.

(b) Only one complaint came to the notice of the Commission regarding some delay in publication of the advertisement in a newspaper from Assam. The application of the candidate who alleged that he could not submit it in time because of such delay in publication was, however, entertained by the Commission.

(c) No.

(d) Does not arise.

Employees of Tripura Administration

2853. Shri Biren Dutta: Will the Minister of Home Affairs be pleased to state:

(a) the number of employees under Tripura Administration serving for a period of more than 5 to 8 years who have not got quasi-permanency status; and

(b) the reason for keeping them temporary for such a long period?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of the House.

Employees of Tripura Territorial Council

2854. Shri Biren Dutta: Will the Minister of Home Affairs be pleased to state:

(a) whether the employees transferred to Territorial Council Services of Tripura from Tripura Administration will get the pension and retire-

ment benefits as they were entitled to have under Tripura Administration;

(b) whether it is a fact that after retirement employees are not getting sanction of pensions; and

(c) if so what steps Government propose to take to give relief to such retired employees?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). Payment of pension and other retirement benefits to its employees is normally the responsibility of the Council. Some delay in sanctioning the pensions of the transferred employees was caused in settling the detailed procedure for the purpose. An interim procedure in this behalf has since been formulated by the Central Government for acceptance by the Council. The Tripura Administration will take further action in sanctioning the pensions of such employees on behalf of the Council in accordance with the normal Government procedure after the Council has signified its acceptance of the proposed procedure.

Oil used in Artillery Recupersators

2855. Shri K. N. Tiwary: Will the Minister of Defence be pleased to state:

(a) whether the oil used in the recuperators of artillery is being imported; and

(b) if so, what measures have been taken to make India self-sufficient in the matter?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah): (a) Yes, Sir. The Oil Companies import the oil on their account.

(b) The Oil and Natural Gas Commission is seized of this matter.